

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 305
IB-1128/ND/2020

IN THE MATTER OF:

Mr. Naresh Basia, through Mr. Sanjiv Kumar Arora (RP) ...APPLICANT

Section

Under Section 94(1) of IBC

Order delivered on 12.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

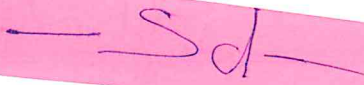
For the Applicant/Petitioner
For the Liquidator

:Mr. Satish Rai, Advocate.
:Mr. Iswar Mohapatra & Mr. Nalin
Kaushik, Advocates.

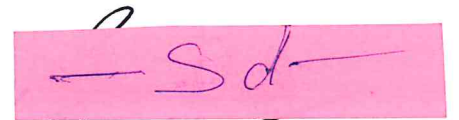
ORDER

Heard the submissions made by the Learned Counsel for the Petitioner.
Perused the Paper-book/documents. Order in this matter is reserved.

Two days' time has been granted to the Learned Counsel for the Liquidator of Global Houseware Ltd. as the Learned Counsel requested for grant of time to enable him to move application before the Principal Bench for transfer of this matter to the Principal Bench and for mentioning the status of filing of the application before the Principal Bench. Let this matter be listed on 15.01.2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)